То

As per list attached.

Copy also forwarded to Dr. A.K. Kundu, DDG(P), Directorate General of Health Services, Nirman Bhavan, New Delhi.

- Dr, P. Rao, C/o Indian National Trade Union Congress, West Godavari District Unit, Eluru-534001.
- Shri K. Appala Raju, President, The Godavari Farmers & Tobacco Growers Association, Polavaram-534315, (West Godavari) Distt. Andhra Pradesh.
- Shri P. Lakshman Swamy, 21/2, Paranagusapuram, Kodambakam, Madras-600034.
- Shri K. Venkataratnam, President, The East Godavari District, Tobacco Growers and Farmers Association, Korukonda-533283. (East Godavari District), Andhra Pradesh.
- Shri Tapas Dutta, General Secretary, All India Committee, United Trade Union Centre (Lenin Sarani) and General Secretary, All Bengal Beedi Workers' and Employees Federation, 77/2/1 (Lenin Sarani), Calcutta-700013.
- Shri B. Madhu, Andhra Farmers, Forum House No. 7/30/39, Main Road, Hotel Swapna, Near LIC, Rajahmundry, (A.P.)
- Shri H.B. Dave, General Secretary, Bharatiya Mazdoor Sangh, Ram Naresh Bhawan, Tilak Gali, Pahar Ganj, New Delhi-110055.
- Shri K.M. Shankar Prabhu, President, Karnataka Beedi Industry Association, TVS D Sadan, Kodumul Ranga Rao Rao, Kodialbail, Mangalore-575003. Karnataka State.

India's Share in World Tourism

2955. SHRI D.P. KOHLI: Will the Minister of TOURISM be pleased to state:

(a) whether India's Share in World tourism is a negligible 0.5 per cent;

(b) if so, the reasons therefor, and

(c) the steps Government propose to take * to promote tourism in the country?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) The percentage share of India in the world tourist traffic during 1995 was about 0.37. Inadequate infrastructural facilities in the country is the primary reason for the low share of India in the world tourist arrivals.

(c) Promotion of tourism is an ongoing process and it includes improvement of infrastructural facilities particularly by attracting private investment, focussing of publicity and marketing efforts and development of manpower resources.

Proposal to close down non-viable banches of GIC

2956. SHRI KRISHNA KUAMR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) whether GIC propose to close down nonviable branches of its subsidiaries;

(b) if so, the facts and details thereof;

(c) whether Government propsoe to merge non-viable branches with the viable ones; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) Does not arise.

(c) and (d) Insurers are required to operate within the expense ratio stipulated under Section 40C of the Insurance Act, 1938. The Branch Offices with excessive management costs and which are non-viable in terms of cost and volume of premium written are taken up for restructuring on a continuous basis.

Foreign direct investment promised by NRIs

2957. SHRI BANGARU LAXMAN: SHRI SATISH AGARWAL:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question No. 344 given in Rajya Sabha on 16th July, 1996 and state:

(a) the Foreign Direct Investment (FDI) that has been promised by the Non-Resident Indians (NRIs) at the first-ever global Indians

Entrepreneurs Conference held in Singapore in June, 1996; and

(b) whether it is a fact that the share of investments by NRIs in India is much less compared to the share of investments in China by overseas Chinese?

THE MINISTER OF FINANCE (P. CHIDAMBARAM): (a) The Global Indian Conference Enterpreneurs generated tremendous enthusiasm among the participants and in particular the Non-resident Indian Entrepreneurs about India, its futhure, and its potential for being an extremely attractive investment desination. The keenness of NRIs to involve themselves with Indian by interlinking among themselves and with the industry and Government of India was highlighted by participants who emphasised the need for continuity and to impart thrust to the process of NR1 involvement in the economic development of India. While the Conferenc provided an opportunity to Cingaporean business to establish contacts with participants representing Indian Industry, it would not be feasible to arrive at a precise estimate on possible investments.

(b) Yes Sir. The quantum of investments in China by Overseas Chinese is substantially higher compared to NRI ivnestments in India.

बैंको द्वारा राजस्थान और उत्तर प्रदेश में शिक्षित बेरोजगार यवाओं को ऋग दिया जाना

2958. श्री शिव चरण सिंह: क्या विल मंत्री यह बताने को कुपा करेंगे कि:

(क) गत तीन वर्षों के दौरान स्टेट बैंक आफ बीकानेर एंड जयपुर तथा स्टेट बैंक आफ इन्दौर द्वारा राजस्यान एवं उत्तर प्रदेश में किंतने शिक्षित बेरोजगार युवकों और कमजौर वर्गों के व्यक्तियों को ऋग वितरित किए गए और इस संबंध में ब्यौरा क्या है:

(ख) इन बैंको द्वारा शाखावार कितने ऋग आवेदन-पत्र प्राप्त किये, मंजूर किये गए और कितनी राशि के ऋग स्वोकृत किए गए; और

(ग) क्या सरकार ऋण की राशि के शीघ्र भुगतान के लिए कोई सरल और ठोस नीति तैयार करने पर विचार करेगी; यदि हां, तो इस संबंध में ब्यौरा क्या है?

विल मंत्री (श्री पी. चिदम्बरम); (क) से (ग) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

Conducting para-medical courses

2959. SHRI JOY NALUKKARA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that many para-medical courses are being conducted by the institutions without having minimum requirements,

(b) if so, whether there are any rules regulating such institutions;

(c) whether Government are also aware that students are being cheated by such institutions; and

(d) if so, what steps Government propose to take against such institutions?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (d) At present there is no statutory body at Central level to regulate the standards of paramedical courses. The paramedical courses in the States are regulated by the concerned State authorities.

प्रसार भारती अधिनियम में सुधारों हेतु सुझाव देने के लिए समिति

2960. त्री राम चेढमलानीः क्या सूचना और प्रसारण मंत्री यह बताने की कुपा करेंगे कि:

(क) क्या प्रसार भारती अधिनियम में व्यापक सुधार करने हेतु सुझाव देने के लिए एक समिति का गठन किया गया है और क्या ऐसी समिति ने अपना प्रतिवेदन सरकार को प्रस्तुत कर दिया है;

(ख) यदि हां, तो समिति द्वारा अपने प्रतिवेदन में की गई सिफारिशों का ब्यौरा क्या है:

 (ग) क्या सरकार ने उक्त सुझावों को मुर्त रूप देने के लिए अब तक कोई कार्यवाही की है;

(घ) यदि हां, तो की गई कार्यवाही का ब्यौरा क्या है;
और

(ड) यदि कोई कार्यवाही नहीं की गई है तो विलम्ब के क्या कारण हैं और सरकार उन पर कब तक कार्यवाही करने का विचार रखती है?

सूचना और प्रसारण मंत्री (श्री सी.एम. इब्राह्मम): (क) और (ख) जी, हां। प्रसार भारती अधिनियम, 1990 से संबंधित सिफारिशें विवरण के रूप में संलग्न है (श्रीचे देखिए)